

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF  
SUUMAYA INDUSTRIES LIMITED

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Suumaya Industries Limited
2.	Date of incorporation of corporate debtor	11-08-2011
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L46411MH2011PLC220879
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Office:</b> Wing B, 20th Floor, Lotus Corporate Park, Western Express Highway, Goregaon East, Mumbai, Maharashtra - 400063.
6.	Insolvency commencement date in respect of corporate debtor	02-08-2024
7.	Estimated date of closure of insolvency resolution process	29-01-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name : Pawan Kumar Singal Regn. No : IBBI/IPA-001/IP-P01172/2018-2019/12229
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<u>Address:</u> MP 114, Pitampura, Delhi 110034 <u>Email :</u> <a href="mailto:pawansingal50@gmail.com">pawansingal50@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 8/28, 3 <sup>rd</sup> Floor, W.E.A, Abdul Aziz Road, Karol Bagh, New Delhi -110005 Email : <a href="mailto:cirp.suumaya@gmail.com">cirp.suumaya@gmail.com</a>
11.	Last date for submission of claims	16-08-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	<b>Not Applicable</b>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not Applicable</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.avmresolution.com/legal-framework/ibc-forms">https://www.avmresolution.com/legal-framework/ibc-forms</a> <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process of the Suumaya Industries Limited on 02-08-2024.

The creditors of Suumaya Industries Limited, are hereby called upon to submit their claims with proof on or before **16-08-2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

For Suumaya Industries Limited  
  
Pawan Kumar Singal  
Interim Resolution Professional

Pawan Kumar Singal  
Interim Resolution Professional  
Suumaya Industries Limited  
Reg No : IBBI/IPA-001/IP-P01172/2018-2019/12229  
AFA Valid upto 30-06-2025

Date : 04.08.2024

Place : New Delhi

:

UNAUDITED FINANCIAL RESULTS (STANDALONE AND CONSOLIDATED) FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2024

The Unaudited Financial Results (Standalone and Consolidated) for the quarter and nine months ended December 31, 2024 have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on January 16, 2025.

The complete Unaudited Financial Results (Standalone and Consolidated) for the quarter and nine months ended December 31, 2024 have been filed under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements), Regulations, 2015 with stock exchanges and are available on the website of stock exchanges www.bseindia.com, www.nseindia.com and on Company's website www.dbcorp Ltd. The same can be accessed by scanning the QR Code.

For and on behalf of the Board of Directors of D. B. Corp Limited Sudhir Agarwal DIN: 00051407 Date: January 16, 2025 Managing Director

D. B. CORP LIMITED Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

ADDENDUM TO PUBLIC ANNOUNCEMENT (Insolvency under Regulation 6 of the Insolvency and Bankruptcy Board of India)

FOR THE ATTENTION OF THE CREDITORS OF SUUMAYA INDUSTRIES LIMITED Pursuant to Section 15 of Insolvency and Bankruptcy Code read with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, Public Announcement in Form-A was made earlier in this Newspaper on 05.08.2024 regarding the commencement of Corporate Insolvency Resolution Process (CIRP) in Suumaya Industries Limited (CIN: L46411MH2011PLC220879).

Table with 2 columns: S.No., Particulars. Contains details of the insolvency process, including the name of the professional acting as interim resolution professional, address, and date of submission of claims.

Pawan Kumar Singal Interim Resolution Professional for Suumaya Industries Limited Regn. No : IBB/IPA-001/IP-P01172/2018-2019/12229

AFLOAT ENTERPRISES LIMITED (Formerly Adishakti Loha and Ispat Limited)

Regd. off: Plot 3, Shop 325, DDA C.Cntr, Aggarwal Plaza, Sec-14, Rohini, New Delhi-110085 Phone: +91-9810260127, Email: info@adishakti.loha.com, website: adishakti.loha.com

NOTICE OF EGM Notice is hereby given that the Extra Ordinary General Meeting of the members of AFLOAT Enterprises Limited (Formerly Adishakti Loha and Ispat Limited) will be held on Saturday, February 08, 2025, at 04:00 p.m. at registered office at Plot 3, SHOP 325, DDA C. CNTR, Aggarwal Plaza, Sec-14, Rohini New Delhi 110085 ("the Meeting").

The Notice convening the Meeting has been sent electronically to the members who have registered their e-mail address with the Depositories/ Company, and The Notice of EGM is available on the website of the Company (www.adishakti.loha.com) and also available for inspection at the Registered Office of the Company on all working days except Sundays and Public Holidays, during business hours up to the date of the Meeting.. The Company is providing to its members facility to exercise their right to vote on resolutions proposed to be passed at the Meeting by electronic means ("e-voting"). Members may cast their votes using an electronic voting system from a place other than the venue of the Meeting ("remote e-voting"). The Company has engaged the services of Central Depository Services Limited (CDSL) as the Agency to provide e-voting facility.

REGISTRATION OF EMAIL ADDRESS: Members who have not yet registered their email addresses are requested to register their email addresses. Members holding shares in demat form are requested to update the same with their Depository Participant and to Bigshare Services Private Limited ("RTA") for members holding shares in physical form.

Member who have cast their vote(s) by remote e-voting may also attend the meeting but shall not be entitled to cast the vote(s) again.

RECORD DATE NOTICE is also hereby given pursuant to Section 91 of the Companies Act, 2013 and applicable rules there under that the Company has fixed Saturday, February 01, 2025 as the "Record Date" for the purpose of determining the members eligible to vote at the EGM.

For Afloat Enterprises Limited Sd/- Pawan Kumar Mittal Director

Place: Delhi Date: 15/01/2025 DIN: 00749265

NOTICE For transfer of equity shares to the Investor Education and Protection Fund (IEPF) Authority (As per Section 124(6) of the Companies Act, 2013)

This notice is published pursuant to the applicable provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and subsequent amendment(s) thereto (the "IEPF Rules") and provisions of Section 124(6) of the Companies Act, 2013 (the "Act") which outlines the provisions for transfer of shares in respect of which dividend remains unclaimed for seven consecutive years or more to the IEPF Authority.

In compliance with the IEPF Rules and the Act, individual communication has simultaneously been sent to all the Shareholders at their latest available address, whose dividend amount(s) since the financial year 2017-18 (Interim) remain unclaimed for seven (07) consecutive years and whose equity shares are liable to be transferred to the IEPF Authority.

The Company has also uploaded the details of all such Shareholders, along with details of equity shares due for transfer to the IEPF Authority, on its Website at https://www.dfl.in/investor. Shareholders can verify the details using their DP ID/ Client ID/ PAN/ Folio Number.

The Shareholders are advised to claim such unclaimed dividend amount(s) on or before 15<sup>th</sup> April 2025 from the Company.

In case the Company or KFin Technologies Limited, the Company's Registrar and Share Transfer Agent ("KFin" RTA) does not receive any communication from the concerned Shareholder on or before 15<sup>th</sup> April 2025, the unclaimed dividend amount(s) for FY 2017-18 (Interim) will be transferred to the IEPF. Furthermore, the equity shares will also be transferred to the IEPF Authority without any further notice to the Shareholders in the following manner:

- In case you hold equity shares in physical form - New share certificate(s) will be issued in lieu of the original share certificate(s) held by you, for the purpose of dematerialization and transfer of equity shares in favour of IEPF Authority upon completion of necessary formalities. Therefore, the original share certificate(s) registered in your name will be deemed cancelled and non-negotiable.

- In case you hold equity shares in electronic form - The Company will inform the Depository through a corporate action for the transfer of equity shares lying in your demat account in favour of the IEPF Authority.

The concerned Shareholders are requested to note that all future benefits arising on such equity shares transferred to the IEPF Authority will also be issued/ transferred in favour of the IEPF Authority, in compliance with the provisions of the IEPF Rules and the Act.

The Shareholders are further advised that the details of unclaimed dividend amount(s) and equity shares of the concerned Shareholder(s), as uploaded by the Company on its website at https://www.dfl.in/investor, shall be deemed adequate notice regarding the issuance of the new share certificate(s) by the Company for the transfer of equity shares to the IEPF Authority, pursuant to the IEPF Rules.

Please note that no claim shall lie against the Company regarding the dividend amount(s)/ equity shares once transferred to the IEPF Authority.

The concerned Shareholders, whose unclaimed dividend amount(s)/ equity shares have been transferred to the IEPF Authority, can claim the same from the IEPF Authority by submitting an online application in the prescribed Web Form IEPF-5, after obtaining an entitlement letter from the Company and sending a physical copy of the same, along with the requisite documents as enumerated in the Form IEPF-5, to the Company.

In case the Shareholders have any queries regarding the subject or the IEPF Rules, they may write to the Company at investor-relations@dfl.in or contact Mr. Gopala Krishna K V S, of KFin Technologies Limited, the Company's RTA, at Selenium Building, Tower B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032, Telangana; Toll Free No. 1800 3094 001; Email: einward.ris@kfintech.com; Website: www.kfintech.com

January 16, 2025 Gurugram

For DLF Limited Sd/- (R.P. Punjani) Company Secretary & Nodal Officer

FCS: 3757

POST-OFFER ADVERTISEMENT UNDER REGULATION 18(12) IN TERMS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS")

FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF KOTHARI INDUSTRIAL CORPORATION LIMITED

Registered Office: 114, KOTHARI BLDG, NUNGAMBAKKAM HIGH RD NUNGAMBAKKAM, CHENNAI, TAMIL NADU, INDIA, 600034, Tel. No. +91 044-28334565, E-mail: enquiries@kothari.in, companysecretary@kothari.in, Website: www.kothari.in; CIN: L74110TN1970PLC005865

This Post Offer Advertisement is being issued by Kunvarji Finstock Private Limited ("Manager to the Offer") on behalf of Mr. J. Rafiq Ahmed ("Acquirer") in connection with the Open Offer made by Mr. J. Rafiq Ahmed ("Acquirer") to 1,10,45,811 (One Crore Ten Lakh Forty Five Thousand Eight Hundred and Eleven) Equity Shares having a Face Value of ₹ 5/- each ("Equity Shares") of the Kothari Industrial Corporation Limited ("Target Company") at ₹ 25/- (Rupees Twenty Five only) per equity share (as price revised from ₹ 14.33/- (Rupees Fourteen and thirty-three Paise only) in terms of regulation 8 (B) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto), representing 26% of the Equity Share Capital of the Target Company ("Offer") from the equity shareholders of the target company, in compliance with Regulation 18(12) of the SEBI (SAST) Regulations (the "Post Offer Advertisement").

Table with 2 columns: S.No., Particulars. Contains details of the offer, including the name of the target company, name of the acquirer, name of the manager, and details of the offer itself.

7. Details of Acquisition:

Table with 4 columns: Sr., Particulars, Proposed in the Letter of Offer, Actuals. Contains detailed financial data regarding the acquisition, including offer price, aggregate number of shares, and shareholding details.

Note: a. The difference, if any, in the percentage is due to rounding-off. b. Pre-Shareholding Pattern is based on September 30, 2024.

c. As intimation has received from Mr. J. Rafiq Ahmed (Acquirer) dated January 08, 2025, informing the Board of Directors of Target Company had approved the issuance of 3,52,00,000 Equity shares of face value of Rs. 5/- each at an issue price of Rs. 25 per Equity share. In the said proposed preferential issue, Mr. J. Rafiq Ahmed (Acquirer) agreed to acquire 1,13,89,000 equity shares.

Therefore as per Regulation 8 (B) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 of inter alia states that "Where the acquirer has acquired or agreed to acquire whether by himself or through or with persons acting in concert with him any shares or voting rights in the target company during the offer period, whether by subscription or purchase, at a price higher than the offer price, the offer price shall stand revised to the highest price paid or payable for any such acquisition" hence the Offer price stand at Rs. 25 per Equity shares.

d. The preferential issue approved by Board of Directors of Target Company in their Board Meeting held on July 29, 2024. On August 31, 2024, the Company allotted the 2,00,00,000 Equity shares to Acquirer and others of face value of ₹ 5/- each at an issue price of ₹ 14.33/- per equity share. On October 18, 2024, the company received trading approval from BSE Limited.

e. Acquirer has not purchased from open market, Shares were allotted to Acquirer On August 31, 2024 and the Company has applied for Trading approval with BSE on October 15, 2024 and secured the listing approval on October 18, 2024

The Acquirer has acquired 2,00,00,000 (Two Crore) Equity Shares of the Target Company, representing 47.08% of the Expanded Voting Share Capital of the Target Company via preferential issue by the Target Company at an issue price of ₹ 14.33/- (Rupees Fourteen and thirty three Paise only) per Preferential Share, aggregating to an amount of Rs. 28,66,00,000/- (Rupees Twenty Eight Crore Sixty Six Lakh Only)

f. Pursuant to the consummation of the Underlying Transaction and subject to compliance with the SEBI (SAST) Regulations, the Acquirer will have control over the Target Company and will become the promoters of the Target Company in accordance with the provisions of the SEBI (LODR) Regulations.

8. The Acquirer accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (SAST) Regulations, 2011.

9. A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited and the registered office of the Target Company.

Capitalized terms used in this advertisement, but not defined herein, shall have the same meanings assigned to such terms in the Letter of Offer dispatched on December 05, 2024 Thursday.

Issued by the Manager to the Offer on behalf of the Acquirers

Advertisement for KUNVARJI and INTEGRATED. Includes logos, contact information for both entities, and their respective registered offices.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

UNAUDITED FINANCIAL RESULTS (STANDALONE AND CONSOLIDATED) FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2024

The Unaudited Financial Results (Standalone and Consolidated) for the quarter and nine months ended December 31, 2024 have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on January 16, 2025.

The complete Unaudited Financial Results (Standalone and Consolidated) for the quarter and nine months ended December 31, 2024 have been filed under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements), Regulations, 2015 with stock exchanges and are available on the website of stock exchanges www.bseindia.com, www.nseindia.com and on Company's website www.dbcorppltd.com. The same can be accessed by scanning the QR Code.



For and on behalf of the Board of Directors of D.B. Corp Limited Sudhir Agarwal DIN: 00051407 Managing Director

Registered Office: Plot No. 280, Sarkhej-Gandhinagar Highway, Near YMCA Club, Makarba, Ahmedabad - 380 051, Gujarat

POST-OFFER PUBLIC ANNOUNCEMENT TO THE PUBLIC SHAREHOLDERS OF MANBRO INDUSTRIES LIMITED

(Formerly known as Unimode Overseas Limited) A public limited company incorporated under the provisions of the Companies Act, 1956 Corporate Identification Number: L47211DL1992PLC048444;

OPEN OFFER FOR ACQUISITION OF UP TO 26,39,273 OFFER SHARES REPRESENTING 26.00% OF THE EXPANDED VOTING CAPITAL OF MANBRO INDUSTRIES LIMITED (FORMERLY KNOWN AS UNIMODE OVERSEAS LIMITED) FROM ITS PUBLIC SHAREHOLDERS AT AN OFFER PRICE OF ₹65.00/-, PAYABLE IN CASH, BY MR. MANGI LAL GOENKA (ACQUIRER 1), MR. SUNIL KUMAR GOENKA (ACQUIRER 2), MR. BINOD KUMAR GOENKA (ACQUIRER 3), AND MR. DILIP KUMAR GOENKA (ACQUIRER 4), THE ACQUIRERS, PURSUANT TO AND IN COMPLIANCE WITH THE PROVISIONS OF REGULATIONS 3(1) AND 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED.

This Post-Offer Public Announcement is being issued by Swaraj Shares and Securities Private Limited, the Manager to the Offer ("Manager"), on behalf of the Acquirers to the Public Shareholders of the Target Company, pursuant to and in compliance with the provisions of Regulation 18 (12) and other applicable provisions under the SEBI (SAST) Regulations (Post-Offer Public Announcement).

This Post-Offer Public Announcement should be read in continuation of, and in conjunction with the: a) Public Announcement dated Wednesday, August 28, 2024 (Public Announcement), (b) Detailed Public Statement dated Friday, August 30, 2024, in connection with this Offer, published on behalf of the Acquirers on Monday, September 02, 2024, in Financial Express (English Daily) (All Editions), Jansatta (Hindi daily) (All Editions), Mumbai Lakshadweep (Marathi Daily) (Mumbai Edition) (Newspapers) (Detailed Public Statement), (c) Draft Letter of Offer dated Thursday, September 05, 2024 filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations (Draft Letter of Offer), (d) Letter of Offer dated Thursday, December 05, 2024, along with the Form of Acceptance-cum-Acknowledgement (Letter of Offer), (e) Recommendations of the Independent Directors of the Target Company which were approved on Saturday, December 14, 2024, and published in the Newspapers on Monday, December 16, 2024 (Recommendations of the Independent Directors of the Target Company), (f) Pre-Offer cum corrigendum to the Detailed Public Statement Advertisement dated Monday, December 16, 2024, which was published in the Newspapers on Tuesday, December 17, 2024 (Pre-Offer Public Announcement) (the Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendations of the Independent Directors, Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company, and this Post-Offer Public Announcement are hereinafter collectively referred to as 'Offer Documents') issued by the Manager on behalf of the Acquirers.

The capitalized terms used but not defined in this Post-Offer Public Announcement shall have the meaning assigned to such terms in the Offer Documents.

Table with 2 columns: Name of the Target Company, Name of the Acquirers and PACs, Name of Manager to the Offer, Name of Registrar to the Offer, Offer Details

Table with 2 columns: Date of Opening of the Offer, Date of Closing of the Offer, Date of Payment of Consideration

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

Table with 2 columns: Particulars, Proposed in the Offer Document (Assuming full acceptance in this Offer), Actuals

ISSUED BY MANAGER TO THE OFFER SWARAJ SHARES AND SECURITIES PRIVATE LIMITED

ADDENDUM TO PUBLIC ANNOUNCEMENT (Issued under Regulation 6 of the Insolvency and Bankruptcy Board of India)

FOR THE ATTENTION OF THE CREDITORS OF SUUMAYA INDUSTRIES LIMITED

Pursuant to Section 15 of Insolvency and Bankruptcy Code read with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, Public Announcement in Form-A was made earlier in this Newspaper on 05.08.2024 regarding the commencement of Corporate Insolvency Resolution Process (CIRP) in Suumaya Industries Limited (CIN: L46411MH2011PLC220879).

RELEVANT PARTICULARS

Table with 2 columns: Particulars, Details

Date: 17/01/2025 Place: New Delhi

AFLOAT ENTERPRISES LIMITED (Formerly Adishakti Loha and Ispat Limited)

Regd. office: Plot 3, Shop 325, DDA C.Ntr, Aggarwal Plaza, Sec-14, Rohini, New Delhi-110085

NOTICE OF EGM

Notice is hereby given that the Extra Ordinary General Meeting of the members of AFLOAT Enterprises Limited (Formerly Adishakti Loha and Ispat Limited) will be held on Saturday, February 08, 2025, at 04:00 p.m. at registered office at Plot 3, SHOP 325, DDA C.NTR, Aggarwal Plaza, Sec-14, Rohini New Delhi 110085 ("the Meeting").

The Notice convening the Meeting has been sent electronically to the members who have registered their e-mail address with the Depositories/Company, and

The Notice of EGM is available on the website of the Company (www.adishakti.loha.com) and also available for inspection at the Registered Office of the Company on all working days except Sundays and Public Holidays, during business hours up to the date of the Meeting.

The Company is providing to its members facility to exercise their right to vote on resolutions proposed to be passed at the Meeting by electronic means ("e-voting"). Members may cast their votes using an electronic voting system from a place other than the venue of the Meeting ("remote e-voting"). The Company has engaged the services of Central Depository Services Limited (CDSL) as the Agency to provide e-voting facility.

The communication relating to remote e-voting inter alia containing User ID and password, along with a copy of the Notice convening the Meeting, has been dispatched to the members.

The formal communication for e-voting is available on the website of the Company: www.adishakti.loha.com and on the website of CDSL www.evotingindia.com.

The remote e-voting facility shall commence on Wednesday, February 05, 2025 from 9:00 a.m. and end on Friday February 07, 2025 at 5:00 p.m. The remote e-voting shall not be allowed beyond the aforesaid date and time.

A person, whose name appears in the Register of Members/ Beneficial Owners as on the cut-off date, i.e., Saturday, February 01, 2025, only shall be entitled to avail the facility of remote e-voting/voting at the Meeting.

Any person who becomes member of the Company after dispatch of the Notice of the Meeting and holding shares as of the cut-off date may obtain the User ID and password inter alia by sending a request at helpdesk.evoting@cdslindia.com. The detailed procedure for obtaining User ID and password is also provided in the Notice of the Meeting which is available on Company's website and CDSL's website. If the members already registered with CDSL for e-voting, he can use his existing User ID and password for casting the vote through remote e-voting.

REGISTRATION OF EMAIL ADDRESS: Members who have not yet registered their email addresses are requested to register their email addresses. Members holding shares in demat form are requested to update the same with their Depository Participant and to BigShare Services Private Limited ("RTA") for members holding shares in physical form.

Member who have cast their vote(s) by remote e-voting may also attend the meeting but shall not be entitled to cast the vote(s) again.

RECORD DATE NOTICE is also hereby given pursuant to Section 91 of the Companies Act, 2013 and applicable rules there under that the Company has fixed Saturday, February 01, 2025 as the "Record Date" for the purpose of determining the members eligible to vote at the EGM.

For Afloat Enterprises Limited Pawan Kumar Mittal Director DIN: 00749265

DLF LIMITED

Regd. Office: Shopping Mall, 3<sup>rd</sup> Floor, Arjun Marg, Phase-I, DLF City, Gurugram - 122 002 (Haryana)

NOTICE

For transfer of equity shares to the Investor Education and Protection Fund (IEPF) Authority [As per Section 124(6) of the Companies Act, 2013]

This notice is published pursuant to the applicable provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and subsequent amendment(s) thereto (the "IEPF Rules") and provisions of Section 124(6) of the Companies Act, 2013 (the "Act") which outlines the provisions for transfer of shares in respect of which dividend remains unclaimed for seven consecutive years or more to the IEPF Authority.

In compliance with the IEPF Rules and the Act, individual communication has simultaneously been sent to all the Shareholders at their latest available address, whose dividend amount(s) since the financial year 2017-18 (Interim) remain unclaimed for seven (07) consecutive years and whose equity shares are liable to be transferred to the IEPF Authority.

The Company has also uploaded the details of all such Shareholders, along with details of equity shares due for transfer to the IEPF Authority, on its Website at https://www.dlf.in/investor. Shareholders can verify the details using their DP ID/ Client ID/ PAN/ Folio Number.

The Shareholders are advised to claim such unclaimed dividend amount(s) on or before 15<sup>th</sup> April 2025 from the Company.

In case the Company or KFin Technologies Limited, the Company's Registrar and Share Transfer Agent ("KFin/ RTA") does not receive any communication from the concerned Shareholder on or before 15<sup>th</sup> April 2025, the unclaimed dividend amount(s) for FY 2017-18 (Interim) will be transferred to the IEPF. Furthermore, the equity shares will also be transferred to the IEPF Authority without any further notice to the Shareholders in the following manner:

In case you hold equity shares in physical form - New share certificate(s) will be issued in lieu of the original share certificate(s) held by you, for the purpose of dematerialization and transfer of equity shares in favour of IEPF Authority upon completion of necessary formalities. Therefore, the original share certificate(s) registered in your name will be deemed cancelled and non-negotiable.

In case you hold equity shares in electronic form - The Company will inform the Depository through a corporate action for the transfer of equity shares lying in your demat account in favour of the IEPF Authority.

The concerned Shareholders are requested to note that all future benefits arising on such equity shares transferred to the IEPF Authority will also be issued/ transferred in favour of the IEPF Authority, in compliance with the provisions of the IEPF Rules and the Act.

The Shareholders are further advised that the details of unclaimed dividend amount(s) and equity shares of the concerned Shareholder(s), as uploaded by the Company on its website at https://www.dlf.in/investor, shall be deemed adequate notice regarding the issuance of the new share certificate(s) by the Company for the transfer of equity shares to the IEPF Authority, pursuant to the IEPF Rules.

Please note that no claim shall lie against the Company regarding the dividend amount(s)/ equity shares once transferred to the IEPF Authority.

The concerned Shareholders, whose unclaimed dividend amount(s)/ equity shares have been transferred to the IEPF Authority, can claim the same from the IEPF Authority by submitting an online application in the prescribed Web Form IEPF-5, after obtaining an entitlement letter from the Company and sending a physical copy of the same, along with the requisite documents as enumerated in the Form IEPF-5, to the Company.

In case the Shareholders have any queries regarding the subject or the IEPF Rules, they may write to the Company at investor-relations@dlf.in or contact Mr. Gopala Krishna K.V.S., of KFin Technologies Limited, the Company's RTA, at Selenium Building, Tower B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032, Telangana; Toll Free No. 1800 3094 001; Email: einward.ris@kfinntech.com; Website: www.kfinntech.com

For DLF Limited (R.P. Punjani) Company Secretary & Nodal Officer FCS: 3757

January 16, 2025 Gurugram

POST-OFFER ADVERTISEMENT UNDER REGULATION 18(12) IN TERMS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS")

FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF KOTHARI INDUSTRIAL CORPORATION LIMITED

Registered Office: 114, KOTHARI BLDs, NUNGAMBAKKAM HIGH RD NUNGAMBAKKAM, CHENNAI, TAMIL NADU, INDIA, 600034, Tel. No. +91 044-28334565, E-mail: enquiries@kothari.in, companysecretary@kothari.in, Website: www.kothari.in, CIN: L74110TN1970PLC005865

This Post Offer Advertisement is being issued by Kunvarji Finstock Private Limited ("Manager to the Offer") on behalf of Mr. J. Rafiq Ahmed ("Acquirer") in connection with the Open Offer made by Mr. J. Rafiq Ahmed ("Acquirer") to 1,10,45,811 (One Crore Ten Lakh Forty Five Thousand Eight Hundred and Eleven) Equity Shares Having a Face Value of ₹ 5/- each ("Equity Shares") of the Kothari Industrial Corporation Limited ("Target Company") at ₹ 25/- (Rupees Twenty Five only) per equity share (as price revised from ₹ 14.33/- Rupees Fourteen and thirty-three Paise only) in terms of Regulation 8 (B) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, representing 26% of the Equity Share Capital of the Target Company ("Offer") from the equity shareholders of the target company, in compliance with Regulation 18(12) of the SEBI (SAST) Regulations (the "Post Offer Advertisement"). The Detailed Public Statement ("DPS") with respect to the aforementioned Open Offer was made on August 05, 2024, Monday in Financial Express (English), Jansatta (Hindi), Indhu Tamizh Thisai (Tamil) and Pratahal - Mumbai (Marathi).

Table with 2 columns: Name of the Target Company, Name of the Acquirer and PAC, Name of the Manager to the Offer, Name of the Registrar to the Offer, Offer details

7. Details of Acquisition:

Table with 4 columns: Sr., Particulars, Proposed in the Letter of Offer, Actuals

Note: a. The difference, if any, in the percentage is due to rounding-off. b. Pre-Shareholding Pattern is based on September 30, 2024.

c. As intimation has received from Mr. J Rafiq Ahmed (Acquirer) dated January 08, 2025, informing the Board of Directors of target Company had approved the issuance of 3,52,00,000 Equity shares of face value of Rs. 5/- each at an issue price of Rs. 25 per Equity share. In the said proposed preferential issue, Mr. J. Rafiq Ahmed (Acquirer) agreed to acquire 1,13,89,000 equity shares.

Therefore as per Regulation 8 (B) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 of inter alia states that "Where the acquirer has acquired or agreed to acquire whether by himself or through or with persons acting in concert with him any shares or voting rights in the target company during the offer period, whether by subscription or purchase, at a price higher than the offer price, the offer price shall stand revised to the highest price paid or payable for any such acquisition" hence the Offer price stand at Rs. 25 per Equity shares.

d. The preferential issue approve by Board of Directors of Target Company in their Board Meeting held on July 29, 2024. On August 31, 2024, the company allotted the 2,00,00,000 Equity shares to Acquirer and others of face value of ₹ 5/- each at an issue price of ₹ 14.33/- per equity share. On October 18, 2024, the company received trading approval from BSE Limited.

e. Acquirer has not purchased from open market, Shares were allotted to Acquirer On August 31, 2024 and the company has applied for Trading approval with BSE on October 15, 2024 and secured the listing approval on October 18, 2024

The Acquirer has acquired 2,00,00,000 (Two Crore) Equity Shares of the Target Company, representing 47.08% of the Expanded Voting Share Capital of the Target Company via preferential issue by the Target Company at an issue price of ₹ 14.33/- (Rupees Fourteen and thirty three Paise only) per Preferential Share, aggregating to an amount of Rs. 28,66,00,000/- (Rupees Twenty Eight Crore Sixty Six Lakh Only)

f. Pursuant to the consummation of the Underlying Transaction and subject to compliance with the SEBI (SAST) Regulations, the Acquirer will have control over the Target Company and will become the promoters of the Target Company in accordance with the provisions of the SEBI (LODR) Regulations.

8. The Acquirer accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (SAST) Regulations, 2011.

9. A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited and the registered office of the Target Company.

Capitalized terms used in this advertisement, but not defined herein, shall have the same meanings assigned to such terms in the Letter of Offer dispatched on December 05, 2024 Thursday.

Issued by the Manager to the Offer on behalf of the Acquirers

MANAGER TO THE OFFER KUNVARJI Finstock Private Limited. REGISTRAR TO THE OFFER INTEGRATED M/s Integrated Registry Management Services Private Limited

For Advertising in TENDER PAGES Contact JITENDRA PATIL Mobile No.: 9029012015 Landline No.: 67440215

